

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3975 of 2020

1. Md. Sahban
2. Tanka Babu @ Tanka @ Md. Manwar @ Manuwar
... .. **Petitioners**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioners : Mr. S. K. Murty, Advocate
For the State : Mr. Rajneesh Vardhan, A.P.P.

02/27.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. S. K. Murty, learned counsel for the petitioners and Mr. Rajneesh Vardhan, learned A.P.P. for the State.

The petitioners are accused in connection with POCSO Case No. 21 of 2020 (S. T. No. 42 of 2020) arising out of Gandey P.S. Case No. 20 of 2015 corresponding to G. R. No. 811 of 2015.

It has been alleged that Md. Ekram @ Raj had committed rape upon the informant. On raising alarm, the wife of Md. Ekram @ Raj and the petitioners had arrived and she was assaulted, tied and left in the jungle. The petitioners appears to be the brothers-in-law of Md. Ekram @ Raj. The specific allegation of commission of rape is attributed to Md. Ekram @ Raj. The petitioners are in custody since 17.03.2020.

Regard being had to the above, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Special Judge, POCSO Act, Giridih in connection with POCSO Case No. 21 of 2020 (S. T. No. 42 of 2020) arising out of Gandey P.S. Case No. 20 of 2015 corresponding to G. R. No. 811 of 2015.

(Rongon Mukhopadhyay, J.)